

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 124
IB-922(PB)/2018

IN THE MATTER OF:

State Bank of India Applicant/petitioner
v.
M/s. Advance Sufactanta India Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code CIRP

Order delivered on 11.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

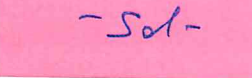
For the Respondent: Mr. Inderjeet Singh proxy counsel, Mr. Akash Sinha,
Mr. Shubham Saket, Advs.

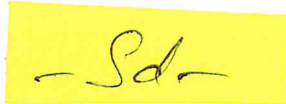
ORDER

The last order has not been complied with as the Resolution Professional, Mr. K.G. Somani is not present. On his behalf a statement has been made that on account of some medical emergency he has not been able to come.

List for further consideration on 17.10.2019.

On the aforesaid date the Resolution Professional, Mr. K.G. Somani shall remain present.


(M.M.KUMAR)
PRESIDENT


(MS. SAROJ RAJWARE)
MEMBER (TECHNICAL)